

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 410/MP/2024

Subject : Petition regarding the billing of energy charges by Pragati Power Corporation Limited in respect of its Pragati-III Combined Cycle Power Station (1371MW) located at Bawana, Delhi.

Petitioner : PSPCL

Respondent(s) : PPCL and 7 others

Date of hearing : **5.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Poorva Saigal, Advocate, PSPCL
Shri Shubham Arya, Advocate, PSPCL
Ms. Pallavi Saigal, Advocate, PSPCL
Ms. Shree Dwivedi, Advocate, PSPCL
Ms. Shruti Kanodia, Advocate, TPDDL
Shri Chetan Saxena, Advocate, TPDDL
Ms. Shefali Sobti, Advocate, TPDDL
Shri V.M. Kannan, Advocate, SLDC
Ms. Harimohanna M, Advocate, SLDC
Shri Mayank Singh, Advocate, SLDC
Shri Rahul Kinra, Advocate, BRPL and BYPL
Shri Aditya Ajay, Advocate, BRPL and BYPL
Shri Adamyia Ojha, Advocate, BRPL and BYPL
Ms. Mahima Kaur, Advocate, BRPL and BYPL
Ms. Swapna Seshadri, Advocate, PPCL
Ms. Khyati Chhabra, Advocate, PPCL
Shri Surendra Kumar, PPCL
Shri Dheeraj Kumar Jain, PPCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner circulated a note of submissions and made detailed oral submissions regarding incorrect billing of energy charges by applying a composite (weighted-average) rate rather than billing energy charges on a fuel-wise basis, i.e., separately for APM gas, RLNG and liquid fuel. She further stated that the said note will be placed on record.

2. The learned counsel for the Respondent, PPCL, requested time to file written submissions in the matter.



3. Accordingly, the Commission permitted the Petitioner to file its written submissions on or before **10.2.2026**, after serving a copy on the Respondents. The Respondents are granted time to file their written submissions on or before **26.2.2026**.

4. The Respondent no 1 (PPCL) is further directed to furnish, on an affidavit, within three weeks, the technical justification for adopting composite billing up to the Minimum Technical Limit (MTL), including:

- a) the OEM-recommended MTL parameters for the Bawana CCGT modules;
- b) the manner in which such MTL has been considered for billing purposes;
- c) the operational/technical constraints necessitating composite billing up to MTL;

5. The matter is part-heard and shall be listed for hearing the Respondents in **14.4.2026**.

By order of the Commission

Sd/-

(T. D. Pant)

Joint Chief (Law)

